

APPROPRIATION BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move*:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56, be taken into consideration.

Mr. Deputy-Speaker: The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri M. C. Shah: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is :

"That the Bill be passed".

The motion was adopted.

LIFE INSURANCE (EMERGENCY PROVISIONS) BILL—Contd.

Mr. Deputy-Speaker: The House will now resume further consideration of the motion moved by Shri C. D. Deshmukh on the 29th February, 1956, namely:

"That the Bill to provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation thereof, be taken into consideration."

Shri Radhelal Vyas was in possession of the House and he may continue his speech.

So far, out of the total time allotted for the Bill, namely, 12 hours, the time availed of is 3 hours and 52 minutes, leaving a balance of 8 hours and 8 minutes.

May I have an idea as to who are all the hon. Members wishing to take part in this discussion so that I may regulate the time?

Several Hon. Members rose—

Mr. Deputy-Speaker: I find that about 24 Members wish to participate. There are about six hours and I think I can give 15 minutes each.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Out of the balance, 2½ hours go away, because 2 hours are required for the clauses and half an hour for the third reading.

Shri Feroze Gandhi (Pratapgarh Distt. West cum Rai Bareli Distt.—East): That is too much.

Mr. Deputy-Speaker: It has already been agreed to. So we have a balance of 5½ hours. Again, how much time will the Minister take for his reply?

Shri M. C. Shah: Nearly an hour, because it is an important Bill and so many points have to be answered.

Mr. Deputy-Speaker: I will say 45 minutes for the Minister. Then we have about 4½ hours to be distributed among these 24 Members. Therefore, I can allow from ten to fifteen minutes to each Member.

Shri Radhelal Vyas may now continue.

भी राजे लाल व्यास (उज्जैन) : माननीय उपाध्यक्ष महोदय, कल मैंने अपने भाषण में इस बिल का स्वागत किया था और यह कहा था कि यदि जो हम राष्ट्रीयकरण करने जा रहे हैं, इसको बिकेन्द्रीयकरण करदें तो ज्यादा उपयुक्त होगा, अर्थात् जितनी राज्य सरकारें हैं उनके जिस्मे यह काम कर दिया जाय। इससे जितना भी यह काम है वह बहुत सरलता से और ज्यादा अच्छी तरह से चल सकेगा। इस संबंध में मैंने यह भी बताया था कि कृष्ण देशी रियासतें मसलन मैसूर, ग्वालियर, इन्दौर, बीकानेर इत्यादि ऐसी थीं जिन्होंने इस व्यवसाय को चलाया था और जिन्होंने अपने तमाम कर्मचारियों के लिए जीवन बीमा कराना अनिवार्य कर दिया था। उनका यह परीक्षण सफल रहा और अब मैं समझता हूँ कि हिन्दुस्तान में जितने भी सरकारी कर्मचारी हैं, जाहे वे छोटे हों या बड़े, उन सब के लिये बीमा कराना अनिवार्य कर दिया जाय। इससे उनको यह फायदा होगा कि जब वे रिटायर होंगे तो उनको जीवन बीमे की रकम मिल जाएगी जिससे कि वे अपना निवाहि अच्छी प्रकार चला लेंगे। उनको जो पेशन मिलती है, कई केसिस (मामलों) में

*Moved with the recommendation of the President.